

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Friday, the 13th day of August, 2021.**

Crl.M.P.No. 13336 & 13045/2021

in

F-1 Chintadripet P.S. Crime No. 503/2021

Suresh Kumar .. Petitioner/Accused
in Crl.M.P.No.13336/2021

Karnan .. Petitioner/Accused
in Crl.M.P.No.13045/2021

Vs.

State Rep. by
The Inspector of Police,
F-1 Chintadripet Police Station,
Chennai.

..Respondent/Complainant.
in both the petitions

The above petitions are coming on this day before me for hearing, upon hearing M/s. C. Jagan, A. Vinothkumar, P. Praveen Kumar, Counsel for the petitioner in Crl.M.P.No.13336/2021 and of M/s. T.V. Somasundaram, U. Yuvaraj, P. Praveen Kumar, Counsel for the petitioner in Crl.M.P.No. 13045/2021 and of CPP for respondent, this Court delivered the following :

COMMON ORDER

1. The petitioner in Crl.M.P.No.13336/2021 was arrested on 30.7.2021 and the petitioner in Crl.M.P.No.13045/2021 was arrested on 31.7.2021 for the offence punishable under Section 341, 294(b), 353, 427 & 506(ii) IPC r/w sec. 25(1-A) Arms Act in Crime No. 503/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned counsel for the petitioners in both the petitions submits that these petitioners are innocent and they are no way connected with the alleged offence. Since these petitioners happens to be the friends of prime accused, they have been falsely implicated in this case. No such occurrence happened as alleged in the FIR. The petitioners have no bad antecedents. They are in custody for the past two weeks and prays for granting bail.

4. On the other hand, learned CPP submits when the respondent police is on patrol duty, these petitioners along with other accused abused them in filthy language and

prevented them to discharge their duty and also threatened the respondent police by showing Patta Kathi.

5. However, according to CPP, the petitioners have no bad antecedents. According to counsel for the petitioners no such occurrence was happened as alleged in the FIR. Considering the facts of the case, absence of bad antecedents and duration of custody, this court is inclined to grant bail to the petitioners subject to condition.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) each with two sureties each for a likesum to the satisfaction of the learned XIV Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioners in accordance with law as if the conditions have been imposed and the above petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Principal Sessions Judge

Copy to :

1. The XIV Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.
3. The Superintendent, Sub-Jail, Saidapet, Chennai.

v v

CrI.M.P.Nos. 13336 & 13045/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 13th day of August, 2021.

Cr.L.M.P.No. 13329/2021

in

CSCID Chennai Unit Crime No. 227/2021

Ameeth

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
CSCID Chennai Unit,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. R. Mohanavel, D. Kumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 31.7.2021 for the offence punishable under Section 6(4) of TN Scheduled Commodities (RDCS) Order 1982, r/w 7(i)a(i) of Essential Commodities Act 1955 in Crime No. 227/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. He has been falsely implicated in this case. He is no way connected with the alleged offence. He is neither owner of the rice nor owner of the vehicle or driver of the vehicle. Only due to suspicion, he has been arrested in this case. He is in custody from 31.7.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner was found in possession of 3600 Kg of PDS rice at the time of search conducted by the respondent police. This petitioner is owner of the vehicle and from the vehicle 3600 Kg of PDS rice was seized. He further submits that this petitioner is having 4 previous case. Arrest of the petitioner is very recent one. Hence, he objects the grant of bail.

5. Considering the huge quantity of PDS rice was seized from the petitioner's vehicle, antecedents of the petitioner and short duration of custody, this court is not inclined to grant bail to him at present.

6. Petition is dismissed.

Delivered by me today.

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 13th day of August, 2021.

Cr.L.M.P.No. 13550/2021

in

P-2 Otteri P.S. Crime No. 1255/2021

Palani

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P-2 Otteri Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Dhana Sekar, T.S. Raja, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 10.8.2021 for the offence punishable under Section 4(1)(a) r/w 4(1-A) of TNP Act in Crime No. 1255/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. He has been falsely implicated in this case. He is no way connected with the alleged offence. The petitioner is in custody from 10.8.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner was found in possession of 20 bottles of TASMAL brandy in opened state for sale without valid licence. He further submits that this petitioner is having 2 previous cases. Arrest of the petitioner is very recent one. Hence, he objects the grant of bail.

5. Considering the quantity of TASMAL bottles which was seized from the petitioner, antecedents of the petitioner and short duration of custody, this court is not inclined to grant bail to him at present.

6. Petition is dismissed.

Delivered by me today.

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 13th day of August, 2021.

Crl.M.P.No. 13551/2021

in

J-1 Saidapet P.S. Crime No. 611/2021

Saranraj

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
J-1 Saidapet Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Dhana Sekar, S. Balasubramaniam, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 8.7.2021 for the offence punishable under Section 307 IPC in Crime No. 611/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. He has been falsely implicated in this case. He is no way connected with the alleged offence. No one sustained grievous injury. The petitioner is in custody for more than one month and prays for granting bail.

4. The case of the prosecution is that this petitioner along with other accused abused the defacto complainant and also assaulted him with knife due to previous motive.

5. According to CPP, this petitioner was detained under Act 14/1982 and the petitioner is accused in some other cases.

6. Considering the fact that the petitioner is in custody as per the detention order and the fact that he is having some previous cases, this court is not inclined to grant bail to the petitioner at present.

7. Petition is dismissed.

Delivered by me today.

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 13th day of August, 2021.

Crl.M.P.Nos. 13552 & 13553/2021

in

J-1 Saidapet P.S. Crime No. 619/2021

Manikandan @ Sothupanai

.. Petitioner/Accused
in Crl.M.P.No.13552/2021

Saranraj

.. Petitioner/Accused
in Crl.M.P.No. 13553/2021

Vs.

State Rep. by
The Inspector of Police,
J-1 Saidapet Police Station,
Chennai.

..Respondent/Complainant.
in both the petitions

The above petitions are coming on this day before me for hearing, upon hearing M/s. S. Dhana Sekar, S. Balasubramaniam, Counsel for the petitioners in both the petitions and of CPP for respondent, this Court delivered the following :

COMMON ORDER

1. The petitioners, who were arrested on 8.7.2021 for the offence punishable under Section 341, 294(b), 324, 336, 397, 427 and 506(ii) IPC in Crime No. 619/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned counsel for the petitioners in both the petitions submits that these petitioners are innocent. They have been falsely implicated in this case. They are no way connected with the alleged offence. The petitioners are in custody for more than one month and prays for granting bail.

4. The case of the prosecution is that these petitioners along with other accused robbed Rs.500/- from the defacto complainant at knife point.

5. According to CPP, these petitioners were detained under Act 14/1982 and the petitioners are accused in some other cases.

6. Considering the fact that the petitioners are in custody as per the detention order and the fact that they are having some previous cases, this court is not inclined to grant bail to the petitioners at present.

7. Hence, both the petitions are dismissed.

Delivered by me today.

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 13th day of August, 2021.

CrI.M.P.No. 13568/2021

in

K-7 ICF P.S. Crime No. 149/2021

Sakthivel @ Jaiganesh

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K-7 ICF Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. T.V. Somasundaram, U. Yuvaraj, A. Vinothkumar, P. Praveen Kumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 9.8.2021 for the offence punishable under Section 341, 294(b), 323, 392, 397 and 506(ii) IPC in Crime No. 149/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. No such occurrence has happened as alleged by the prosecution. False case has been foisted on the petitioner with an ulterior motive. He has not committed any offence as alleged in the FIR. In fact, there was a wordy quarrel over motor cycle accident. This petitioner was brought to the station under the guise of enquiry and at last, he was remanded u/s.397 IPC. The petitioner has no bad antecedents. He is in custody from 9.8.2021. His betrothal is fixed on 19.8.2021 and prays for granting bail.

4. The case of the prosecution is that this petitioner had tiffin from defacto complainant's tiffin centre and refused to pay money. On his demand, he assaulted him with hands.

5. According to CPP, the petitioner has no bad antecedents.

6. Considering the fact that the petitioner's betrothal is fixed on 19.8.2021 and absence of bad antecedents, this court is inclined to grant bail to the petitioner subject to condition.

7. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned V Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Principal Sessions Judge

Copy to :

1. The V Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

vv

CrI.M.P.No. 13568/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Friday, the 13th day of August, 2021.**

CrI.M.P.No. 13557/2021

in

K-5 Peravallur P.S. Crime No. 68/2021

Parthiban Rajan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K-5 Peravallur Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. A. Elumalai, S. Shanmugam, B. Dineshkumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 8.2.2021 for the offence punishable under Section 379 IPC in Crime No.68/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that this petitioner is innocent. He has been falsely implicated in this case. He is no way connected with the alleged offence. The property involved in this case has been recovered. The petitioner is in custody for the past 6 months and prays for granting bail.
4. The case of the prosecution is that this petitioner committed theft of motor bike of the defacto complainant when it was parked in front of his house.
5. According to CPP, this petitioner is a habitual offender and having 4 previous cases and objects the grant of bail.
6. Considering the antecedents of the petitioner and nature of offence, this court is not inclined to grant bail to the petitioner at present.
7. Petition is dismissed.

Delivered by me today.

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 13th day of August, 2021.

Crl.M.P.No. 13566/2021

in

K-5 Peravallur P.S. Crime No. 920/2021

Parthiban Rajan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K-5 Peravallur Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. A. Elumalai, S. Shanmugam, B. Dineshkumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 12.7.2021 for the offence punishable under Section 457 & 380 IPC in Crime No.920/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. He has been falsely implicated in this case. He is no way connected with the alleged offence. The property involved in this case has been recovered. The petitioner is in custody for more than one month and prays for granting bail.

4. The case of the prosecution is that this petitioner break open the defacto complainant's house and looted cash Rs.15,000/-.

5. According to CPP, this petitioner is a habitual offender and having 4 previous cases and objects the grant of bail.

6. Considering the antecedents of the petitioner and nature of offence, this court is not inclined to grant bail to the petitioner at present.

7. Petition is dismissed.

Delivered by me today.

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 13th day of August, 2021.

Cr.L.M.P.No. 13558/2021

in

K-8 Arumbakkam P.S. Crime No. 932/2021

Santhosh @ Raja

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K-8 Arumbakkam Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. C. Jagan, R. Sarath Kumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 23.7.2021 for the offence punishable under Section 454, 380,511 IPC in Crime No.932/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. He has been falsely implicated in this case. He is no way connected with the alleged offence. Only attempt was made. The petitioner is in custody for the past three weeks and prays for granting bail.

4. The case of the prosecution is that this petitioner break open the defacto complainant's shop and attempted to commit theft. At that time, when the defacto complainant was arrived, he escaped from the spot and the complainant noticed nothing was taken by the petitioner.

5. According to CPP, this petitioner is a habitual offender and having 3 previous cases of similar nature and objects the grant of bail.

6. Considering the antecedents of the petitioner and nature of offence, this court is not inclined to grant bail to the petitioner at present.

7. Petition is dismissed.

Delivered by me today.

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 13th day of August, 2021.

Cr.L.M.P.No. 13559/2021

in

P-5 MKB Nagar P.S. Crime No. 964/2021

Janakiraman

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P-5 MKB Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Senthilkumar, M. Madhan Kumar, S. Ravi Kumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 28.7.2021 for the offence punishable under Section 24(1) of COTP Act 2003 r/w sec. 328 IPC in Crime No. 964/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He has been falsely implicated in this case. False case has been foisted on the petitioner only for statistical purpose. He is in custody from 28.7.2021 and prays for granting bail.

4. The case of the prosecution is that at the time of search made by the police, this petitioner was found in possession of banned tobacco products and from him 70 Kg of banned tobacco products were seized.

5. According to CPP, the petitioner has no bad antecedents.

6. No one is reported as hospitalized after consuming the contraband. No previous case is reported as against the petitioner. Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

7. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Principal Sessions Judge

Copy to :

1. The X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

vv

CrI.M.P.No. 13559/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 13th day of August, 2021.

CrI.M.P.No. 13564/2021

in

P-5 MKB Nagar P.S. Crime No. 909/2021

Prasanth @ Kulla Prasanth

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P-5 MKB Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. A. Elumalai, S. Shanmugam, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 13.7.2021 for the offence punishable under Section 341, 294(b), 323, 397 and 506(ii) IPC in Crime No. 909/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He has not committed any offence as alleged by the prosecution. False case has been foisted on him only for statistical purpose. He is in custody from 13.7.2021 and prays for granting bail.

4. The case of the prosecution is that this petitioner waylaid the defacto complainant and robbed Rs.150/- from him at knife point.

5. According to CPP, the petitioner is a habitual offender and he is having 6 previous cases.

6. Though the petitioner is having some previous cases, as far as this case is concerned, he is in custody for the past one month. Considering the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

7. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Principal Sessions Judge

Copy to :

1. The X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

vv

CrI.M.P.No. 13564/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 13th day of August, 2021

CrI.M.P.No. 13561/2021

in

N.2, Kasimedu P.S. Cr.No.641/2021

Ramesh @ Attu Ramesh

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
N.2, Kasimedu Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. D. Karthick, G. Dineshkumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 12.7.2021 for the offence punishable under Section 341, 294(b), 392, 397, 506(ii) IPC in Cr.No.641/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioners and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent. They are noway connected with the alleged offence. They have been falsely implicated in this case. They are in custody from 12.7.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that these petitioners along with other accused waylaid the defacto complainant and demanded money, that on his refusal, at knife point they robbed Rs.3000/- from him. He further submits that the 1st petitioner is a habitual offender having 21 previous cases including one murder case. Investigation is pending and if the petitioners are released on bail, they will again indulge in similar offence and thus seriously objects granting bail.

5. This petitioner's earlier bail application was dismissed on 28.7.2021. No change in circumstance was reported after the dismissal of earlier bail application. Considering the nature of offence, antecedents of the petitioner and the objection made by the CPP, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 13th day of August, 2021

CrI.M.P.No.13562/2021

in

Guindy Traffic Investigation Wing Cr.No.327/S2/2021

Jafer Sathic

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
Traffic Investigation Wing, Guindy,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s.J.William Shakesphere, V.Ravi, A.Gurumoorthy and T.Srikanth, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 25.7.2021 for the offences punishable under Section 279, 338, 308 of IPC and Sec.185 of Motor Vehicle Act altered to Sec.279, 304(ii) IPC r/w 185 of Motor Vehicle Act in Crime No.327/S2/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. It is purely a case of road accident. In fact, he alone took the victim to the hospital. Only on the next day, the deceased succumbed to injuries and prays for bail. He further submits that the petitioner is prepared to deposit interim compensation to the victim's family. He is in custody from 25.7.2021 and prays for granting bail.

4. The case of the prosecution is that this petitioner, who is driver of the vehicle was under the influence of alcohol at the time of occurrence as evidenced from breather analysis test as well as drunkenness certificate.

5. According to CPP, the petitioner was arrested only on 25.7.2021. Earlier bail application was dismissed only on 9.8.2021 and that no change in circumstance. Investigation is not yet completed and objects the granting of bail.

6. Considering the gravity of offence, short duration of custody, no change in circumstance was reported after the dismissal of earlier bail application and the fact that a valuable life has been lost due to the drunken driving of the petitioner, this court is not inclined to grant bail at present.

7. Petition is dismissed.

Delivered by me today.

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI
Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge

Friday, the 13th day of August, 2021

CrI.M.P.No. 13563/2021
in
F.5, Choolaimedu P.S. Cr.No.75/2019

R. Venkatesan

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
F.5, Choolaimedu Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. K.Raghuraman, N. Senthilkumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 23.6.2021 for the offence punishable under Section 147, 148, 294(b), 307, 506(ii) IPC r/w. Sec.4 of TNPHW Act in Cr.No.75/2019 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. The alleged occurrence is of the year 2019. The petitioner is no way connected with the alleged offence. The petitioner appeared before the respondent police during March 2021 in connection with the proceedings u/s.107 of Cr.P.C., but the police has not chosen to arrest him in this case. When the petitioner was arrested in another Cr.No.556/2021 on 23.6.2021, he has been remanded in this case also. Co-accused was granted bail by the Hon'ble High Court in CrI.O.P.4422/2019. The petitioner is in custody from 23.6.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that totally 23 accused involved in this case. Due to previous enmity in connection with the murder of the defacto complainant's relative, this petitioner/A1 along with others attempted to murder the defacto complainant with knife and abused her in vulgar words. The petitioner is the main accused. He was absconding for more than 2 years. The police after much effort arrested him recently. He seriously objects granting bail stating that petitioner is a murder case accused having 8 previous case and in this case charge sheet has been filed.

5. Occurrence took place in the year 2019. According to CPP, investigation is completed and Charge Sheet has been filed. The petitioner was arrested on 23.6.2021 and he is in custody for more than 45 days. Considering the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XVII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Principal Sessions Judge

Copy to :

1. The XVII Metropolitan Magistrate, Chennai.
2. The Superintendent, Sub-Jail, Ponneri.

vv

CrI.M.P.No. 13563/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 13th day of August, 2021

CrI.M.P.No. 13565/2021

in

P-5 MKB Nagar P.S. Crime No.965/2021

1. Vasanthkumar
2. Prasanth
3. Johny

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
P-5 MKB Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. A. Elumalai, S. Shanmugam, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 27.7.2021 for the offence punishable under Section 341, 294(b), 323, 397 and 506(ii) IPC in Cr.No. 965/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioners and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent. They are no way connected with the alleged offence. They have been falsely implicated in this case. They are daily wage earners. They have not committed any offence as alleged by the prosecution. The petitioners are in custody from 27.7.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that these petitioners along with other accused waylaid the defacto complainant and robbed Rs.700/- from him at knife point and escaped from the spot. He further submits that the petitioners are habitual offenders. The

1st petitioner is having 5 previous cases and 2nd and 3rd petitioners are having 12 previous cases. Arrest of the petitioners is very recent oe. Hence, he seriously objects the granting of bail.

5. It is a case of robbery u/s.397 IPC. The petitioners were arrested only on 27.7.2021. According to CPP, the petitioners are having several previous cases. Considering the antecedents of the petitioners, nature of offence and short duration of custody, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me today.

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: **Thiru R. Selvakumar, B.A., M.L.,**
Principal Sessions Judge

Friday, the 13th day of August , 2021

Crl.M.P.No. 13569/2021

in

D-1, Triplicane P.S. Crime No.484/2021

Porchelvan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
D-1, Triplicane Police Station,
Chennai.

..Respondent/Complainant.

The petition is coming on this day before me for hearing, upon hearing M/s. T.V. Somasundaram, U. Yuvaraj, P. Praveen Kumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following:

ORDER

1. The petitioner, who was arrested on 23.6.2021 for the offences punishable under Section 341, 294(b), 323, 324, 448 and 506(ii) of IPC @ 326 r/w 34 of IPC in Crime No.484/2021 on the file of the respondent police, seek bail.
2. The counsel for the petitioner and the CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that there are three accused in this case. According to the defacto complainant, he was assaulted by three persons. Even as per the F.I.R., the petitioner has not used any weapon, thus, offence u/s 326 IPC is not made out against him. The petitioner is in custody from 23.6.2021 and prays for bail.
4. The case of the prosecution is that this petitioner along with other accused went to the shop of the defacto complainant and demanded Rs.300/- for each, when the defacto complainant refused to give the same, they assaulted him with iron rod and due to which, the victim lost his left side eye sight.
5. According to CPP, this petitioner moved similar bail application before the Hon'ble High Court in Crl.O.P.No. 13937/2021 and the same was dismissed.

6. Considering the nature of offence and the representation made by the CPP that this petitioner moved similar bail application before the Hon'ble High Court and the same was dismissed, this court is not inclined to grant bail to the petitioner.

7. Petition is dismissed.

Delivered by me today.

Principal Sessions Judge

v v

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 13th day of August, 2021.

Crl.M.P.No. 13572/2021

in

H-6 R.K. Nagar P.S. Crime No. 1190/2021

Prabhu @ Nattamai prabhu @ Sivadasan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
H-6 R.K. Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. V. Karthick, S. Raj, A.G. Abdul Kareem, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 10.7.2021 for the offences punishable under Section 341, 294(b), 323, 392, 397, 506(ii) IPC in Crime No. 1190/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner has been falsely implicated in this case. He is no way connected with the alleged offence. False case has been foisted on the petitioner only for statistical purpose. The petitioner is in custody from 10.7.2021 and prays for granting bail.

4. The case of the prosecution is that this petitioner waylaid the defacto complainant and robbed Rs.1000/- from him at knife point.

5. Learned CPP objects the grant of bail stating that this petitioner is a habitual offender and having 12 previous cases. He further submits that this petitioner's earlier bail application was dismissed on 6.8.2021 and that no change in circumstance.

6. Considering the nature of offence, antecedents of the petitioner and no change in circumstance was reported after the dismissal of earlier bail application, this court is not inclined to grant bail to the petitioner at present.

7. Petition is dismissed.

Delivered by me today.

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 13th day of August, 2021.

CrI.M.P.No. 13573/2021

in

CCB, Team XVIII Crime No. 351/2019

S. Devaraj

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
Central Crime Branch, Team-XVIII,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. D. Bennington, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 24.7.2021 for the offences punishable under Section 465, 467, 468, 471, 420 IPC in Crime No. 351/2019 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. The case is of the year 2019. He is only a witness in the sale deed. Except that, he has no knowledge about the fraud committed by others. He is not a beneficiary. Investigation is already completed. This petitioner is in custody from 24.7.2021 and prays for granting bail.

4. The case of the prosecution is that this petitioner along with other accused have impersonated the defacto complainant namely K. Vasantha and created a forged document for her property situated at Teachers Colony, Venus Nagar 3rd Street, Kolathur, Chennai.

5. Learned CPP objects the grant of bail stating that this petitioner identified a bogus person as genuine person as owner of the property before the Sub-Registrar.

6. Though the case was registered in the year 2019, with great difficulty, this petitioner was arrested after a long time. The petitioner was arrested only on 24.7.2021. Considering the nature of offence, overtact attributed as against this petitioner and short duration of custody, this court is not inclined to grant bail to the petitioner at present.

7. Petition is dismissed.

Delivered by me today.

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 13th day of August, 2021.

CrI.M.P.No. 13671/2021

in

G-2 Periyamedu P.S. Crime No. 388/2021

Vijayanarayanan @ Vijaya

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
G-2 Periyamedu Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. P.Pugalenthi, V. Shanmugam, G. Azhagiri, M. Ezhilarasu, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 11.7.2021 for the offences punishable under Section 341, 294(b), 323, 336, 392, 397 and 506(ii) IPC in Crime No. 388/2021 on the file of the respondent police, seeks interim bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner's brother N. Sasikumar, S/o. Nadrajan was died on 12.8.2021 due to Cardio respiratory arrest. His brother's funeral will be held on 13.8.2021 at 2.00 p.m. This petitioner's presence at funeral is essential. Hence, he prays for granting interim bail.

4. On the other hand, learned CPP submits that this petitioner along with other accused waylaid the defacto complainant, who was riding his Auto and robbed Rs.650/- from him at knife point. He further submits that this petitioner is a habitual offender and he is having 8 previous cases. Further, this petitioner was detained under Act 14 of 1982 as

per the Detention Order dated 9.8.2021 in No.221/BCDFGISSSV/2021 and thus, seriously objects granting bail.

5. The counsel for the petitioner also produced doctor certificate in respect of the demise of this petitioner's brother. The respondent police also confirmed the same. Even though the fact is true, now the petitioner is in custody as per the detention order. Hence, this court is not inclined to grant interim bail to the petitioner.

6. Petition is dismissed.

Delivered by me today.

Principal Sessions Judge

CrI.M.P.No. 12758/2021
in
K-1 Sembium P.S.Crime No. 808/2021

Dated: 13.8.2021

Heard

Order Pronounced.

Learned counsel for the petitioner submits that he is withdrawing this application as against the petitioner.

In view of the representation made by the counsel for the petitioner, this petition is dismissed as withdrawn.

P.S.J.

CrI.M.P.No. 13554/2021
in
K-7 ICF P.S.Crime No. 149/2021

Dated: 13.8.2021

Heard

Order Pronounced.

Learned counsel for the petitioner submits that he is withdrawing this application as against the petitioner since another advocate filed similar bail application for this petitioner.

In view of the representation made by the counsel for the petitioner, this petition is dismissed as withdrawn.

P.S.J.

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Friday, the 13th day of August, 2021.**

CrI.M.P.No.13072/2021

in

E-4, Abhirampuram P.S. Crime No.719/2021

N.Karthikeyan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
E-4, Abhirampuram Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.S.Shrenik Raj, E.Muralidharan and C.Vadivel and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 353, 506(ii) of IPC r/w Sec.25(1A) of Arms Act and u/s 102 Cr.P.C. in Crime No.719/2021 on the file of the respondent police, seeks anticipatory bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent and he was not present at the scene of occurrence. His copy of Aadhar card was recovered and hence, he was implicated in this case. Main accused was arrested and released on bail by the Magistrate. The petitioner has no previous case and prays for granting anticipatory bail.

4. On the other hand, the learned CPP submits that when the police party were on the routine check-up, the petitioner along with three others came in a motor-cycle and when the police enquired them, they threatened them by showing knife and escaped from the place. The police have recovered the motor-cycles and weapons and registered the case.

5. It is a case of 353 IPC. Deadly weapons were recovered. Arrested accused was released on bail after sufficient period of incarceration. Considering the nature of case, this court is not inclined to grant anticipatory bail.

6. Petition is dismissed.

Delivered by me today.

ss

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 13th day of August, 2021.

Crl.M.P.No.13215/2021

in

Crl.M.P.No.11447/2021

in

Crime No.672/2021

1. Muniyammal

2. Manonmani

.. Petitioners/Accused

Vs.

State Rep. by

The Inspector of Police,

P-3, Vyasarpadi Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.M.Anandan and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners seek relaxation of the condition imposed by this court in Crl.M.P.No.11447/2021, dt: 13.7.2021.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. The petitioners were granted anticipatory bail by this court in Crl.M.P.No.11447/2021, dated 13.7.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

4. Learned CPP submits that the 1st petitioner has complied the condition till 11.8.2021 and the 2nd petitioner had not at all appeared before the respondent police. Considering such representation, this court is inclined to relax the condition for the 1st petitioner. Since the 2nd petitioner has not complied the condition, this court is not inclined to relax the condition for 2nd petition.

6. In the result, the condition imposed on 1st petitioner to appear before the respondent police is relaxed. As far as the 2nd petitioner is concerned, the petition is dismissed.

Delivered by me today.

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 13th day of August, 2021.

Crl.M.P.No.13358/2021

in

Crl.M.P.No.11488/2021

in

Crime No.640/2021

Thenraj

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
V-1, Villivakkam Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.D.Thanigaivasan, S.Ranjith Kumar and S.Dhandapani and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.11488/2021, dt: 16.7.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.11488/2021, dated 16.7.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition till 12.8.2021.
5. The petitioner has complied the condition for 15 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 13th day of August, 2021.

Crl.M.P.No.13359/2021

in

Crl.M.P.No.11488/2021

in

Crime No.640/2021

Ramprabhakar

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
V-1, Villivakkam Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.D.Thanigaivasan, S.Ranjith Kumar and S.Dhandapani and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.11488/2021, dt: 16.7.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.11488/2021, dated 16.7.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition till 12.8.2021.
5. The petitioner has complied the condition for 15 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 13th day of August, 2021.

Crl.M.P.No.13453/2021

in

Crl.M.P.No.11807/2021

in

Crime No.624/2021

1. Madhankumar

2. Arun @ Arun Kumar

.. Petitioners/Accused

Vs.

State Rep. by

The Inspector of Police,

K-10, Koyambedu Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.P.Govindarajan and L.Ramu and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners seek relaxation of the condition imposed by this court in Crl.M.P.No.11807/2021, dt: 22.7.2021.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. The petitioners were granted bail by this court in Crl.M.P.No.11807/2021, dated 22.7.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

4. Learned CPP submits that the petitioners have complied the condition till 11.8.2021.

5. The petitioners have complied the condition for 17 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.

6. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today.

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 13th day of August, 2021.

Crl.M.P.No.13456/2021

in

Crl.M.P.No.11283/2021

in

Crime No.570/2021

1. Geedhan
2. Karthick
3. Akbar Ali @ Abu

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
D-5, Marina Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.T.V.Somasundaram, U.Yuvaraj, A.Vinothkumar and P.Praveen Kumar and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners seek relaxation of the condition imposed by this court in Crl.M.P.No.11283/2021, dt: 7.7.2021.
2. The counsel for the petitioners and CPP were heard through Video Conference.
3. The petitioners were granted bail by this court in Crl.M.P.No.11283/2021, dated 7.7.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioners have complied the condition till 11.8.2021.
5. The petitioners have complied the condition for 33 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 13th day of August, 2021.

Crl.M.P.No.13467/2021

in

Crl.M.P.No.7776/2021

in

S.C.No.162/2021

(On the file of III Additional Sessions Court, Chennai)

in

Crime No.27/2020

Rajesh

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K-11, C.M.B.T. Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.S.N.Arunkumar, R.Nesarajan and M.Nagoor Moideen and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.7776/2021, dt: 19.4.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.7776/2021, dated 19.4.2021 with condition to appear before the III Additional Sessions Court, Chennai daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition till 12.8.2021.
5. The petitioner has complied the condition for about 3 ½ months. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

IN THE COURT OF SESSIONS AT CHENNAI

Present: **Thiru.R.Selvakumar, B.A., M.L.,**

Principal Sessions Judge

Friday, the 13th day of August, 2021.

Crl.M.P.No.12994/2021

in

Crl.R.C.No.64/2021

against

RC No.21/Sec.Pro/DCP Triplicane/2021

in

F-5, Choolaimedu P.S. SL.No.30/2021 U/s 107 of Cr.P.C.

Prasad

... Petitioner / Petitioner / Respondent /
Accused

Vs.

1. The Executive Magistrate cum Deputy Commissioner of Police, Triplicane District.
2. The State represented by
Inspector of Police,
F-5, Choolaimedu Police Station,
Chennai.

..

Respondents/Respondents/Petitioners/

Complainant

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.S.Mohanraj, C.Jagan and S.Ajit and upon perusing the records, this Court delivered the following:

ORDER

1. The petitioner in the above case seeks suspension of sentence pending disposal of the revision petition.
2. The counsel for the petitioner was heard through Video Conference.
3. The Petitioner herein is the accused in RC No.21/Sec.Pro/DCP Triplicane/2021 in F-5, Choolaimedu P.S. SL.No.30/2021 on the file of the 1st respondent and he was convicted and sentenced to undergo imprisonment for 263 days for violation of bond executed u/s 107 of Cr.P.C. as per the order dated 24.6.2021.
4. Learned counsel for the petitioner would submit that the petitioner has fair chance of success in the revision. Hence, prays to suspend the sentence.

5. This Court has also perused the revision petition and the submission made by the petitioner's counsel. The revision has been preferred without any delay.

6. The learned counsel for the petitioner would further submit that the accused will not abscond and would be available to undergo the sentence, if the appellate Court confirms the order passed by the Executive Magistrate. As already stated supra, the Petitioner / Accused was ordered to undergo imprisonment for a period of 263 days and in these circumstances, it may not be right to hold that the petitioner has to serve the sentence during the pendency of the revision.

7. Hence, the order passed by the 1st respondent / Executive Magistrate is hereby stayed till the disposal of the revision and the petitioner is ordered to be enlarged on bail on his executing a bond for Rs.10,000/- with two sureties each for a likesum to the satisfaction of the XVII Metropolitan Magistrate, Chennai.

8. The Revision is made over to I Additional Sessions Court, Chennai.

9. The Revision is posted on 13.9.2021.

Delivered by me today in the open court.

Principal Sessions Judge.

Copy to :

1. The XVII Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

ss